

18 तारीख को और दूसरा 19 तारीख को. .  
(Interruptions) इसके विरोध में हम वाक-  
आऊट करते हैं। होम मिनिस्टर को इस्तीफा  
देना चाहिए। होम मिनिस्टर ने जान-बूझ  
कर असत्य बोला है (Interruptions) हम  
लगे इसके विरोध में वाक-आऊट करते हैं  
(Interruptions)

[At this stage, some hon. Members  
left the Chambers.]

SHRI PIARE LALL Urf PIARE  
LALL TALIB UNNAVI (Uttar Pra-  
desh): Sir, he has no right to chal-  
lenge the ruling. (Interruptions.)

SHRI P. RAMAMURTI (Tamil  
Nadu): Sir, just one word. (Inter-  
ruptions)

MR. DEPUTY CHAIRMAN: Order,  
please.

SHRI P. RAMAMURTI: Sir, just  
one word.

SHRI BHUPESH GUPTA: Sir,  
I am rising on some other matter.  
(Interruptions.)

MR. DEPUTY CHAIRMAN: Just  
a minute. Now, Papers to be laid  
on the Table.

#### PAPERS LAID ON THE TABLE

The Assam Alienation of Land  
(Regulation) Act, 1980

THE MINISTER OF AGRICUL-  
TURE AND RURAL RECONST-  
RUCTION (RAO BIRENDRA  
SINGH): Sir, I beg to lay on the  
Table, under sub-section (3) of  
section 3 of the Assam State Legis-  
lature (Delegation of Powers) Act,  
1980, a copy (in English and Hindi)  
of the Assam Alienation of Land  
(Regulation) Act, 1980 (No. 1 of  
1980), enacted by the President.  
[Placed in Library. See No. No. LT-  
1202/80]

#### RE: QUESTION OF PRIVILEGE AGAINST THE MINISTER OF HOME AFFAIRS

SHRI P. RAMAMURTI (Tamil  
Naidu): Mr. Deputy Chairman, Sir.  
just one word. In all fairness to this  
House, after the Home Minister got  
possession of the new Report, he  
should come before the House and  
said: "I have got a different Report,"  
and he should have placed all the  
facts before the House. This is  
required in all fairness to the House.  
Not doing that means that you are  
supressing these facts. This is a  
wrong thing. I hope you will dir-  
ect them to do it hereafter.

SHRI BHUPESH GUPTA (West  
Bengal): Sir, I am raising on some  
other matters. When Mr. Rama-  
murti has said, I support. I support  
it. But some other matter I have  
got to raise now.

MR. DEPUTY CHAIRMAN: Just  
a minute. Mr. Mathur now.

SHRI BHUPESH GUPTA: That  
is not in connection with the ruling  
of the Chairman. The ruling is  
there.

MR. DEPUTY CHAIRMAN: Just  
a minute. Mr. Mathur, please.

#### REQUEST FOR LAYING ON THE TABLE THE INQUIRY COMMIT- TEE REPORT ON THE LATHI CHARGE BY THE POLICE ON BLIND PERSONS

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश):  
उपसभापति जी, ग्रंथों के ऊपर जो लाठी चार्ज  
किया गया उसके पश्चात सरकार ने उनको  
नौकरियां देने की लीगल व्यवस्था करने की  
घोषणा की है मैं ग्रंथों के नेता श्री रंगटा और  
ग्रंथों की जो संस्था हैं उनको, सरकार को भी  
इस बात के लिए बधाई देता हूं। इसका अच्छा  
परिणाम निकला है लेकिन इसका दूसरा भाग  
अभी शेष है। पुलिस के लाठी चार्ज की

रिपोर्ट आ गई है लेकिन वह सदन में अभी तक पेश नहीं की गई है। मैं मांग करता हूँ कि यह पेश की जानी चाहिए। सरकार ने जो अच्छा काम किया है उसको अधूरा न रखें। सरकार ने उनके लिए बहुत अच्छा काम किया है, आप बधाई के पात्र हैं और साथ ही साथ वे नेतृहीन भी हम लोगों की बधाई के पात्र हैं। लेकिन रिपोर्ट सदन के पटल पर शीघ्र रखी जानी चाहिए।

### **MOTION FOR ELECTION TO THE INDIAN COUNCIL FOR AGRICULTURE RESEARCH SOCIETY**

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): Sir, I beg to move the following Motion:

"That in pursuance of rule 4 (vii) read with rule 9 of the Rules of the Indian Council of Agricultural Research Society, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Council of Agricultural Research Society."

*The question was put and the motion was adopted.*

### **MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE**

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move the following Motion:

"That in pursuance of clause (d) of sub-section (1) of section 4 of the Rajghat Samadhi Act, 1951 (41 of 1951) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Rajghat Samadhi Committee."

*The question was put and the motion was adopted.*

### **MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIA COUNCIL OF MEDICAL RESEARCH**

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move the following motion:

"That in pursuance of item 15 of rule 20 and sub-rule (2) of rule 24 of the Rules and Regulations of the Indian Council of Medical Research, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Body of the Indian Council of Medical Research, in the vacancy caused by the retirement of Shri Indradeep Sinha from the membership of the Rajya Sabha on the 2nd April, 1980."

*The question was put and the motion was adopted.*

### **MOTION FOR ELECTION TO THE ALL INDIA COUNCIL OF TECHNICAL EDUCATION**

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, I move:

"That in pursuance of the provisions contained in sub-clause (h) of clause (i) of paragraph 3 of the Government of India, Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education."

*The question was put and the motion was adopted.*